

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4274
ANSWERED ON:06.12.2010
BARREN LAND IN CHHATTISGARH
Ju Dev Shri Dilip Singh

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the dates on which directives were issued by the Government in regard to distribution of surplus land and land received in gift and barren Government land during the last three years;
- (b) the provision made in these directives;
- (c) the dates on which the review in regard to compliance of these directives has been made; and
- (d) the details of the achievements made under these schemes in Chhattisgarh?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) to (c) Land and its management falls within the legislative and administrative jurisdiction of the State Governments as provided under Entry No.18 of State List (List II) of the Seventh Schedule to the Constitution. The role of the Central Government in this field is only of an advisory and coordinating nature. Implementation of land reforms programmes including distribution of surplus land and barren Govt. land is reviewed from time to time at various fora, including Conferences of the Revenue Ministers/Secretaries of States and UTs organized by the Ministry of Rural Development. Distribution of ceiling surplus land/barren land is monitored by the Department of Land Resources from time to time. In the past three years the State Governments had been requested on 29.4.2008, 8.8.2008, 18.2.2009, 27.5.2009, 24.8.2009, 12.1.2010, 31.3.2010, 15.6.2010, 18.8.2010, 3.6.2010, 26.8.2010 and 15.11.2010 by Department Land Resources to send latest reports on implementation of land ceiling laws (distribution of ceiling surplus land) and distribution of wasteland.

(d) As per information received from the States/UTs, on implementation of land ceiling laws, as on 30.6.2010, an area of 69.99 lakh acres has been declared surplus, of which 61.46 lakh acres has been taken possession of and 50.20 lakh acres has been distributed to 56.57 lakh beneficiaries. Out of the total 50.20 lakh acres distributed, 18.61 lakh acres, 7.91 lakh acres and 23.68 lakh acres has been distributed to SCs, STs and other beneficiaries respectively. 153.22 lakh acres of Govt. wasteland has been distributed to the eligible rural poor.

As per information received from the Chhattisgarh on implementation of the lands ceiling laws as on 30.6.2010 an area of 60681 acre has been distributed to 27452 beneficiaries. 2.10 lakh acres of Government wasteland has been distributed in Chhattisgarh to eligible rural poor.